Directors) of public limited companies and of such private limited companies as are subsidiaries of public limited companies. These form very insignificant proportion of the total number of employees in the Corporate Sector. There is, at present no provision in the Companies Act to regulate the remuneration of other employees in the private sector. The question whether Companies should be amended to bring the remuneration payable to its other Senier Executives (other than Managaing Directors and Whole-time Directors etc.) also within the ambit of Companies Act. though income ceilings, is still under consideration of the Government.

कराले का मूल्य

- † 2340-च. श्री कलराज मिश्र: क्या ऊर्जी मंत्री यह बर्र ने की करा करेंगे कि :

- (क) बना उनके मंत्रालय को कोयले के मत्य में हई वृंद्ध की जानकारी है, जैसा कि किनाय समाचारपत्नों में समाचार छपे हैं :
- (ख) क्या यह सच है कि इस सम्बन्ध में वित्त नंत्र लय ने उनके मंत्रालय के साथ बातचीत वा है : ग्रीर
- (ग) यदि हां, तो यह बातचीत कव हुई ग्रौर इस सम्बन्ध में क्या निर्णय लिया गया?

ऊर्जा मंत्रालय के कायला विभाग म राज्य मंत्रः (श्रेः ।।गीं शंकर मिश्र) : (क) से (ग) कोयत्रे क खान-मुहाना मूल्यो में अन्तिम संशोधन 14-2-1981 को किया गया था । उत्र दन समितयों की लागतों में वृद्धि के कारण कील इंडिया लि० न कुछ प्रस्ताव एखे है । निर्णय का एलान यथा-समय किया जाएगा।

Memorandum from AINPCC employees Federation regarding collapse of Sewa Nagar fly-over bridge

†2340-C. SHRI DIPEN GHOSE: Will the Minister of ENERGY be pleased to state:

- (a) whether Government have received a memorandum dated the 11th December, 1981 by the All India National Project Construction Corporation Ltd., Employees Federation regarding the collapse of Sewa Nagar Fly-over bridge in Delhi; and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); (a) Yes, Sir.

(b) The Sewanagar Flyover is being constructed by the National Projects Construction Corporation on behalf of the Railways. The Ministry of Railways has already ordered high-powered enquiry committee go into the cause of the collapse and recommend remedial measures avoid such incidents in future.

12 Noon

RE. SPECIAL MENTIONS

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): On Friday you allowed me to make a mention. You said you would wait for five minutes.

MR. CHAIRMAN: About?

ARVIND GANESH KUL-SHRI KARNI: About the NAFED and the NCCF. You said you will wait.

MR. CHAIRMAN: He will hear you.

ARVIND GANESH KUL SHRI KARNI: But who will give the direction? You gave the directive here. Is Mr. Deputy Chairman com-(Interruptions) petent.

[†]Previously Unstarred Question 2482 transferred from the 23rd March, 1982.

Question Previously Unstarred 2641, transferred from the 25th March, 1982.

SHRI ERA SEZHIYAN (Tamil Nadu): Mr. Kulkarni has given on the same subject. I was to be allowed on Monday. Ask him to give another...(Interruptions)

श्री समापति: मैं क्या करूं?

SHRI ARVIND GANESH KUL-KARNI: Who will give the directive?

MR. CHAIRMAN: What will I do?

[Mr. Deputy Chairman in the Chair]

श्री बी॰ सत्यनारायण रेड्डी (ग्रांध्र प्रदेश): उपसभापति जी, ग्रान्ध्र प्रदेश में रेलवे की दुर्घटना हुई है जिसमें 62 लोग मारे गये हैं। यह दुर्घटना एक बस के ट्रेन से टकरा जाने के कारण हुई है।

श्र) उपसमापित : ग्रभी ग्राप बैठ जाइए।

श्रो बी० संत्यनारायण रेड्डी: मैंने इस पर जो स्पेशल मेंशन दिया है उसकी ग्रापने रिजेक्ट कर दिया है, उसके बारे में मंत्री महोदय ग्रयना एक स्टेटभेट दें।

श्री उपसभापति : वयान हो रहा है, दुर्घटना पर ग्रभी ग्राप बैठ जाइये । श्री विक्रम महाजन ।

STATEMENTS BY MINISTERS

I. Correcting the reply given in the Rajya Sabha on the 21st December, 1981 to Starred Question 406, regarding State Electricity Boards.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, in the statement laid on the Table of the House in reply to Starred Question No. 406 dated 21st December, 1981 some discrepancies had crept in the figures relating to capacity utilisation of thermal plants in respect of certain States Electricity Boards.

The correct position is as under:-

- 1. Gujarat State Electricity Board.—The capacity utilisation of thermal plants for the years 1978-79, 1979-80 and 1980-81 is 51.3%, 47.1% and 50.0% instead of 53.0%, 48.4% and 51.1% respectively.
- 2. Maharashtra State Electricity Board.—The capacity utilisation of thermal plants for the years 1978-79, 1979-80 and 1980-81 is 56.9%, 52.6% and 52.8% instead of 62.1%, 55.0% and 54.2% respectively.
- 3. Rajasthan State Electricity Board.—There is no thermal plant with the Board.
- 4. Tamil Nadu State Electricity Board.—The capacity utilisation of thermal plant for the year 1978-79, 1979-80 and 1980-81 is 44.0%, 33.5% and 34.5% instead of 45.8%, 38.8%—and 45.5% respectively.
- 5. Uttar Pradesh State Electricity Board.—The capacity utilisation of thermal plant for the years 1978-79, 1979-80 and 1980-81 is 42.5%, 40.2% and 36.5% instead of 46.4%, 43.8% and 39.6% respectively.
- 6. West Bengal State Electricity Board.—The capacity utilisation of thermal plant for the year 1978-79, 1979-80 and 1980-81 is 48.8%, 42.4% and 42.1% instead of 46.0%, 43.5% and 43.0% respectively.

SHRI MANUBHAI PATEL (Gujarat): A point of order. Corrections, I can understand. In the past also it was explained. But large corrections and that too by one, two, three Ministers, are going to be made today. Once the House has already appointed the Committee on Papers Laid on the Table of the House...

MR. DEPUTY CHAIRMAN: That will be looked into.

SHRI MANUBHAI PATEL: All these corrections, the Committee will look into because there is undue delay and the Minister has not said anything. That should be referred to the Committee.